



Government of India
Ministry of Commerce and Industry
Department of Commerce

DIRECTORATE GENERAL OF FOREIGN TRADE
(DES - VI SECTION)

MINUTES OF THE NORMS COMMITTEE- VI

MEETING No. NC/6/MEET/May/202122/1

DATED 27/05/2021

Please Note

- i. For information of exporters, Norms Committee - VI handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 1 to 26, 94 to 98 .Communications in respect of cases/pertaining to NC- VI may be sent to email address: nc6.dgft@nic.in
- ii. In certain cases the decision of the Norms Committee refers to the Recommendations/ Observations/Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned applicant/company may go through the same and respond accordingly.
- iii. Similarly, a scanned copy of the blank Standard Deficiency Format, which may find a reference in NC decisions, has also been attached in the end. This may also be referred to by the concerned applicant/company and may be responded accordingly.
- iv. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- v. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/6/MEET/May/202122/1 of Norms Committee - VI for the year 2021-22 held on 27/05/2021 under the Chairmanship of ANIL AGGARWAL, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20. The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	ANIL AGGARWAL, Additional DGFT	Directorate General of Foreign Trade, Delhi
2	PRADYUMNA SAHU, Deputy DGFT	Directorate General of Foreign Trade, Delhi
3	Ashok Kumar, Assistant Section Officer	Directorate General of Foreign Trade, Delhi
4	NAND Lal, Technical Authority	Technical Consultant, DGFT
5	SHAISH KUMAR, Technical Authority	Technical Consultant, DGFT
6	DINESHNARAIN MATHUR, Technical Authority	Technical Consultant, DGFT
7	Naveen Kumar, Technical Authority	Technical Consultant, DGFT

- i. Minutes of Meeting No. NC/6/MEET/May/202122/1 held on 27/05/2021 were circulated among all the members of the Committee. On receipt of comments, the minutes were finalized.

Minutes of the cases discussed in the meeting are as under:

MEETING NUMBER: NC/6/MEET/May/202122/1 **MEETING DATE:** 27/05/2021

1	Case No.: HQRNORM APPLY 00021679AM22	Party Name:B.P. WIRE INDUSTRY	Meet No/Date:NC/ 6/ MEET/ May/ 202122/ 1 27/05/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00021679AM22	RA File Number: NA	Lic No/Date: NA	
	Decision Remarks:	NC considered the case as per agenda and decided to defer the case till next meeting. The case stands deferred to 22.07.2021.		

TA Comments : NA

2	Case No.: HQRNORM APPLY 00047627AM22	Party Name:GELTEC PRIVATE LIMITED	Meet No/Date:NC/ 6/ MEET/ May/ 202122/ 1 27/05/2021	Status:Case Approved
	HQ File Number: HQRNORM APPLY 00047627AM22	RA File Number: NA	Lic No/Date: NA	
	Decision Remarks:	NC considered the case as per agenda and based on the decision taken on the similar case in M.No.20/85 dated 23.01.2020, the Committee decided to fix the norms of the present application under Para 4.06 of HBP, allowing the following inputs on a 'Net to Net' basis; S.No. Export Item Quantity Import Item Quantity 1. Soft Gelatin Capsules of 1400 mg containing net quantity of Fish Lipid Oil 1000 mg 1000000.000 No. Fish Lipid Oil 1000.000 Kg 2.Soft Gelatin Capsules of 1460.20 mg containing net quantity of Fish Lipid Oil 500 mg 1000000.000 No. Fish Lipid Oil 500.000 Kg 3. Soft Gelatin Capsules of 1590 mg containing net quantity of Fish Lipid Oil 1200 mg 400000.000 No. Fish Lipid Oil 480.000 Kg 4. Soft Gelatin Capsules of 1375mg containing net quantity of Fish Lipid Oil 400 mg 300000.000 No. Fish Lipid Oil 120.000 Kg The above fixation of adhoc norms is valid for present application under Para 4.06 of HBP & norms are valid for one year from the date of uploading the minutes in DGFT website. No Advance Authorisation should be issued on repeat basis based on the fixation of above mentioned adhoc norms. All Policy conditions including VA, Appendix 4J conditions etc. also to be met, wherever applicable. RA may take subsequent consequential action accordingly.		

TA Comments : NA

3	Case No.: HQRNORM APPLY 00048084AM22	Party Name:GELTEC PRIVATE LIMITED	Meet No/Date:NC/ 6/ MEET/ May/ 202122/ 1 27/05/2021	Status:Case Approved
	HQ File Number: HQRNORM APPLY 00048084AM22	RA File Number: NA	Lic No/Date: NA	
	Decision Remarks:	NC considered the case as per agenda and based on the decision taken on the similar case in M.No.09/85 dated 07.01.2021, the Committee decided to fix the norms of the present application under Para 4.06 of HBP, allowing the following inputs on a 'Net to Net' basis; S.No. Export Item Quantity Import Item Quantity 1. Soft Gelatin Capsules of 960mg containing 300 mg Cod Liver Oil, Gelatin 166.51 mg , Glycerine USP/FCC 66.60 mg 10000000.000 No. Cod Liver Oil 3000.000 Kg Gelatin 1665.000 Kg Glycerine USP/FCC 666.000 Kg 2. Soft Gelatin Capsules of 460mg containing 315 mg Cod Liver Oil, Gelatin 91.35 mg , Glycerine USP/FCC 39.15 mg 10000000.000 No. Cod Liver Oil 3150.000 Kg Gelatin 913.500 Kg Glycerine USP/FCC 391.500 Kg The above fixation of adhoc norms is valid for present application under Para 4.06 of HBP & norms are valid for one year from the date of uploading the minutes in DGFT website. No Advance Authorisation should be issued on repeat basis based on the fixation of above mentioned adhoc norms. All Policy conditions including VA, Appendix 4J conditions etc. also to be met, wherever applicable. RA may take subsequent consequential action accordingly.		

TA Comments : NA

4	Case No.: HQRNORM APPLY 00039862AM22	Party Name:JANATHA FISH MEAL AND OIL PRODUCTS	Meet No/Date:NC/ 6/ MEET/ May/ 202122/ 1 27/05/2021	Status:Case Approved
	HQ File Number: HQRNORM APPLY 00039862AM22	RA File Number: NA	Lic No/Date: NA	
	Decision Remarks:	NC considered the case as per agenda and based on the decision taken on the similar case in M.No.21/85 dated 07.03.2019, the Committee decided to ratify the norms under Para 4.06 of HBP with following technical inputs on the manufacturing process; i) The export item is unfit for human consumption. ii) Both the export/import items are in powder form. iii) No vitamins are added in the production process. Export Item Dried, Pulverised Sieved Fish Meal in powder form) (Unfit for human consumption). 1869.000 MT Import Item Fish Meal in powder form (Unfinished) (Unfit for human consumption) 1943.760 MT The above fixation of adhoc norms is valid for present application under Para 4.06 of HBP & norms are valid for one year from the date of uploading the minutes in DGFT website. No Advance Authorisation should be issued on repeat basis based on the fixation of above mentioned adhoc norms. All Policy conditions including VA, Appendix 4J conditions etc. also to be met, wherever applicable. RA may take subsequent consequential action accordingly.		

TA Comments : NA

5	Case No.: HQRNORM APPLY 00079365AM21	Party Name:RAVI FOODS PVT LTD.	Meet No/Date:NC/ 6/ MEET/ May/ 202122/ 1 27/05/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00079365AM21	RA File Number: NA	Lic No/Date: NA	
	Decision Remarks:	NC considered the case as per agenda and noted that the application of the firm has been submitted for fixation of norms under Para 4.07 of HBP. However, the application is without any AA No. and RA file No. The Committee therefore, decided to ask the firm to upload complete application with RA, file no. and AA No. including ANF 4E, CA certificate, process flow chart etc. The case stands deferred to 22.07.2021.		

TA Comments : NA

6	Case No.: HQRNORM APPLY 00079495AM21	Party Name:RAVI FOODS PVT LTD.	Meet No/Date:NC/ 6/ MEET/ May/ 202122/ 1 27/05/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00079495AM21	RA File Number: NA	Lic No/Date: NA	
	Decision Remarks:	NC considered the case as per agenda and noted that the application of the firm has been submitted for fixation of norms under Para 4.07 of HBP. However, the application is without any AA No. and RA file No. The Committee therefore, decided to ask the firm to upload complete application with RA, file no. and AA No. including ANF 4E, CA certificate, process flow chart etc. The case stands deferred to 22.07.2021.		

TA Comments : NA

7	Case No.: HQRNORM APPLY 00005231AM22	Party Name:YASHASWI FISH MEAL AND OIL COMPANY	Meet No/Date:NC/ 6/ MEET/ May/ 202122/ 1 27/05/2021	Status:Case Approved
	HQ File Number: HQRNORM APPLY 00005231AM22	RA File Number: NA	Lic No/Date: NA	
	Decision Remarks:	NC considered the case as per agenda and based on the decision taken on the similar case in M.No.21/85 dated 07.03.2019, the Committee decided to ratify the norms under Para 4.06 of HBP with following technical inputs on the manufacturing process; i) The export item is unfit for human consumption. ii) Both the export/import items are in powder form. iii) No vitamins are added in the production process. Export Item Finished Fish Meal (Dried, Pulverised Sieved & Packed in powder form) (Unfit for human consumption). 4672897.000 Kg Import Item Fish Meal (Unfinished) (Unfit for human consumption) 4859813.000 Kg The above fixation of adhoc norms is valid for present application under Para 4.06 of HBP & norms are valid for one year from the date of uploading the minutes in DGFT website. No Advance Authorisation should be issued on repeat basis based on the fixation of above mentioned adhoc norms. All Policy conditions including VA, Appendix 4J conditions etc. also to be met, wherever applicable. RA may take subsequent consequential action accordingly.		

TA Comments : NA

8	Case No.: 018505000156AM15	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:NC/ 6/ MEET/ May/ 202122/ 1 27/05/2021	Status:Case Withdrawn
	HQ File Number: 018505000156AM15	RA File Number: 092404000411 AM15	Lic No/Date: 0910061136 27/10/2014	
	Decision Remarks:	NC considered the case as per agenda and noted that the subject AA of the firm has already been approved by the Committee in M.No.10/82 dated 15.10.2015. The Committee therefore, decided to withdraw the case from the agenda.		

TA Comments : NA

9	Case No.: 018505000097AM16	Party Name:JEWEL CONSUMER CARE PRIVATE LIMITED	Meet No/Date:NC/ 6/ MEET/ May/ 202122/ 1 27/05/2021	Status:Case Deferred
	HQ File Number: 018505000097AM16	RA File Number: 342404000182 AM16	Lic No/Date: 3410041597 15/10/2015	
	Decision Remarks:	NC considered the case as per agenda and noted that the subject AA of the firm was issued during 2015. The present status of the case is not available. The Committee therefore, decided to seek information from the RA on the present status of the case. The case stands deferred to 22.07.2021.		

TA Comments : NA

10	Case No.: 018505000149AM16	Party Name:BAFNA ENTERPRISES	Meet No/Date:NC/ 6/ MEET/ May/ 202122/ 1 27/05/2021	Status:Case Withdrawn
	HQ File Number: 018505000149AM16	RA File Number: 102404000054 AM15	Lic No/Date: 1010059376 21/01/2016	
	Decision Remarks:	NC considered the case as per agenda and noted that in M.No.7/85 dated 11.08.2016, under decision of the Committee, it has been mentioned that the firm has stated that they have surrendered the AA without importing any raw material. The Committee therefore, decided to withdraw the case from the agenda.		

TA Comments : NA

11	Case No.: 018505000051AM17	Party Name:FERRERO INDIA PRIVATE LIMITED	Meet No/Date:NC/ 6/ MEET/ May/ 202122/ 1 27/05/2021	Status:Case Deferred
	HQ File Number: 018505000051AM17	RA File Number: 039404000167 AM17	Lic No/Date: 0310805007 30/05/2016	
	Decision Remarks:	NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., MoFPI for comments. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 22.07.2021.		

TA Comments : NA

12	Case No.: 018505000027AM17	Party Name:PURE TROPIC	Meet No/Date:NC/ 6/ MEET/ May/ 202122/ 1 27/05/2021	Status:Case Deferred
	HQ File Number: 018505000027AM17	RA File Number: 322404000006 AM17	Lic No/Date: 3210077906 06/06/2016	
	Decision Remarks:	NC considered the case as per agenda and noted that the subject AA of the firm was issued during 2015. The present status of the case is not available. The Committee therefore, decided to seek information from the RA on the present status of the case. The case stands deferred to 22.07.2021.		

TA Comments : NA

13	Case No.: 018505000121AM17	Party Name:FERRERO INDIA PRIVATE LIMITED	Meet No/Date:NC/ 6/ MEET/ May/ 202122/ 1 27/05/2021	Status:Case Deferred
	HQ File Number: 018505000121AM17	RA File Number: 039404000722 AM17	Lic No/Date: 0310809128 11/11/2016	
	Decision Remarks:	NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., MoFPI for comments. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 22.07.2021.		

TA Comments : NA

14	Case No.: 018505000122AM17	Party Name:FERRERO INDIA PRIVATE LIMITED	Meet No/Date:NC/ 6/ MEET/ May/ 202122/ 1 27/05/2021	Status:Case Deferred
	HQ File Number: 018505000122AM17	RA File Number: 039404000721 AM17	Lic No/Date: 0310809127 11/11/2016	
	Decision Remarks:	NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., MoFPI for comments. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 22.07.2021.		

TA Comments : NA

15	Case No.: 018505000145AM17	Party Name:FERRERO INDIA PRIVATE LIMITED	Meet No/Date:NC/ 6/ MEET/ May/ 202122/ 1 27/05/2021	Status:Case Deferred
	HQ File Number: 018505000145AM17	RA File Number: 039404000788 AM17	Lic No/Date: 0310809572 02/12/2016	
	Decision Remarks:	NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., MoFPI for comments. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 22.07.2021.		

TA Comments : NA

16	Case No.: 018505000144AM17	Party Name:FERRERO INDIA PRIVATE LIMITED	Meet No/Date:NC/ 6/ MEET/ May/ 202122/ 1 27/05/2021	Status:Case Deferred
	HQ File Number: 018505000144AM17	RA File Number: 039404000789 AM17	Lic No/Date: 0310809574 02/12/2016	
	Decision Remarks:	NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., MoFPI for comments. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 22.07.2021.		

TA Comments : NA

17	Case No.: 018505000075AM18	Party Name:LEELA DISTILLERIES PRIVATE LIMITED	Meet No/Date:NC/ 6/ MEET/ May/ 202122/ 1 27/05/2021	Status:Case Deferred
	HQ File Number: 018505000075AM18	RA File Number: 252404000004 AM18	Lic No/Date: 2510004874 17/08/2017	
	Decision Remarks:	NC considered the case as per agenda and noted that the firm was issued DL on 24.12.2020 followed by a reminder on 08.04.2021 to furnish reply. Their reply is still awaited. The Committee decided to send a reminder to the firm to expedite their reply. The case stands deferred to 22.07.2021.		

TA Comments : NA

18	Case No.: 018505000310AM19	Party Name:PARADIGM STONE INDIA PRIVATE LIMITED	Meet No/Date:NC/ 6/ MEET/ May/ 202122/ 1 27/05/2021	Status:Case Approved
	HQ File Number: 018505000310AM19	RA File Number: 072404000362 AM18	Lic No/Date: 0710113092 10/04/2018	
	Decision Remarks: NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., DPIIT vide OM No.P-47011/24.2021 Dated 29.04.2021 allowing the following inputs; Export Item Polished Quartz Slab (made from Quartz powder, Resin and mirror Chips) 23760 Sq. Meter (1964.68 MT) Import Items S.No. Item Description Quantity Recommended 1. Mirror Chips (Grey Coating) Size 6-8 14.0 MT 2. Mirror Chips (Grey Coating) Size 8-16 16.8 MT 3. Mirror Chips (Grey Coating) Size 16-30 14.0 MT 4. Mirror Chips (Grey Coating) Size 30-35 11.2 MT 5 to 21 FICKERT QUASAR L170MM GR 100 46LO PC'i TO F9 and other grits/grade as per application Consumable items,subject to maximum 1.27% of FOB value of Export. 22. DIAMOND ROLLER Typ MC8DIM 18OX50MM H 10 MM TyP PACCODiSC FOF Cutting NO.1 sets Equal to 8 PCs Consumable item subject to maximum 1.924% of FOB value of Export. 23. DIAMOND FICKERTSTyP SG6 L 170MM H 14MM (Back SIDE OF SLABS NO, 1 SET is equals TO 6 Pcs Consumable item subject to maximum 0.296% of FOB value of Export. 24. 60001099 STBEUTE M3000.1000KGIBrGBAG, HT PALLET Deleted (not used) 25. 60001110 StBEL TE M72T 1200KG/BIGBAG HT Pallets Deleted (not used) RA may take subsequent consequential action accordingly.			

TA Comments : NA

19	Case No.: 018505000194AM19	Party Name:R K Products	Meet No/Date:NC/ 6/ MEET/ May/ 202122/ 1 27/05/2021	Status:Case Deferred
	HQ File Number: 018505000194AM19	RA File Number: 062404000058 AM19	Lic No/Date: 0610039087 09/01/2019	
	Decision Remarks: NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., MSME for comments. The Committee decided to send a reminder to MSME to expedite their comments. The case stands deferred to 22.07.2021.			

TA Comments : NA

20	Case No.: 018505000047AM20	Party Name:HERMAN MILLER FURNITURE (INDIA) PRIVATE LIMITED	Meet No/Date:NC/ 6/ MEET/ May/ 202122/ 1 27/05/2021	Status:Case Deferred
	HQ File Number: 018505000047AM20	RA File Number: 072404000046 AM20	Lic No/Date: 0710115044 12/06/2019	
	Decision Remarks:	NC considered the case as per agenda and noted that the Technical Authority i.e., DPIIT has suggested to call the firm for PH to understand the use of import items in the export product and the justification on wastage generated during the manufacturing process. The Committee decided to call the firm for PH in the next meeting. The case stands deferred to 22.07.2021.		

TA Comments : NA

21	Case No.: 018505000078AM20	Party Name:TASTY BITE EATABLES LTD	Meet No/Date:NC/ 6/ MEET/ May/ 202122/ 1 27/05/2021	Status:Case Withdrawn
	HQ File Number: 018505000078AM20	RA File Number: 318304000082 AM20	Lic No/Date: 3110067527 05/09/2019	
	Decision Remarks:	NC considered the case as per agenda and noted that the subject AA of the firm has already been approved by the Committee in M.No.10/85 dated 21.01.2021. The Committee therefore, decided to withdraw the case from the agenda.		

TA Comments : NA

22	Case No.: 018505000109AM20	Party Name:BOTANIC HEALTHCARE PRIVATE LIMITED	Meet No/Date:NC/ 6/ MEET/ May/ 202122/ 1 27/05/2021	Status:Case Withdrawn
	HQ File Number: 018505000109AM20	RA File Number: 092404000399 AM20	Lic No/Date: 0910068161 05/11/2019	
	Decision Remarks:	NC considered the case as per agenda and noted that the subject AA of the firm has already been approved by the Committee in M.No.10/85 dated 21.01.2021. The Committee therefore, decided to withdraw the case from the agenda.		

TA Comments : NA

23	Case No.: 018505000132AM20	Party Name:AUTOCOMP CORPORATION PANSE PRIVATE LIMITED	Meet No/Date:NC/ 6/ MEET/ May/ 202122/ 1 27/05/2021	Status:Case Withdrawn
	HQ File Number: 018505000132AM20	RA File Number: 318304000120 AM20	Lic No/Date: 3110067623 10/12/2019	
	Decision Remarks:	NC considered the case as per agenda and noted that the subject AA of the firm has already been transferred to NC-1 on the basis of the decision taken in M.No.18/85 dated 26.12.2019. The Committee therefore, decided to withdraw the case from the agenda.		

TA Comments : NA

24	Case No.: 018505000138AM20	Party Name:GLAMY CANDY PRIVATE LIMITED	Meet No/Date:NC/ 6/ MEET/ May/ 202122/ 1 27/05/2021	Status:Case Deferred
	HQ File Number: 018505000138AM20	RA File Number: 072404000215 AM20	Lic No/Date: 0710115877 18/12/2019	
	Decision Remarks:	NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., MoFPI for comments. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 22.07.2021.		

TA Comments : NA

25	Case No.: 018505000144AM20	Party Name:TECHNO ELECTROMECH PRIVATE LIMITED	Meet No/Date:NC/ 6/ MEET/ May/ 202122/ 1 27/05/2021	Status:Case Deferred
	HQ File Number: 018505000144AM20	RA File Number: 342404000303 AM20	Lic No/Date: 3410045758 02/01/2020	
	Decision Remarks:	NC considered the case as per agenda and noted that the firm was issued DL on 01.10.2020 followed by a reminder on 16.12.2020 to furnish reply. Their reply is still awaited. The Committee decided to send a reminder to the firm to expedite their reply. The case stands deferred to 22.07.2021.		

TA Comments : NA

26	Case No.: 018505000159AM20	Party Name:PRAYAGH NUTRI PRODUCTS PRIVATE LIMITED	Meet No/Date:NC/ 6/ MEET/ May/ 202122/ 1 27/05/2021	Status:Case Deferred
	HQ File Number: 018505000159AM20	RA File Number: 092404000515 AM20	Lic No/Date: 0910068398 21/01/2020	
	Decision Remarks:	NC considered the case as per agenda and noted that the application of the firm alongwith reply of the DL has been forwarded to Technical Authority, i.e., MoFPI for comments. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 22.07.2021.		

TA Comments : NA

27	Case No.: 018505000163AM20	Party Name:AGASTYA NUTRIFOOD INDUSTRIES LLP	Meet No/Date:NC/ 6/ MEET/ May/ 202122/ 1 27/05/2021	Status:Case Deferred
	HQ File Number: 018505000163AM20	RA File Number: 082404000349 AM20	Lic No/Date: 0810147094 28/01/2020	
	Decision Remarks:	NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., MoFPI for comments. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 22.07.2021.		

TA Comments : NA

28	Case No.: 018505000167AM20	Party Name:DEEPKIRAN FOODS PRIVATE LIMITED	Meet No/Date:NC/ 6/ MEET/ May/ 202122/ 1 27/05/2021	Status:Case Deferred
	HQ File Number: 018505000167AM20	RA File Number: 082404000360 AM20	Lic No/Date: 0810147151 03/02/2020	
	Decision Remarks:	NC considered the case as per agenda and noted that the application of the firm is for fixation of norms for export of Bread, Pastry, Cakes, Biscuits and other Bakers against import of Seasoning powder, Pizza sauce, Baking soda, Dry yeast etc. The Committee observed that the use of import item in export product is not clear. Accordingly, the Committee decided ask the firm to appear for PH and make it clear for the Committee on the use of imported items in export products, wastage generated at various stages and manufacturing process etc. The case stands deferred to 22.07.2021.		

TA Comments : NA

29	Case No.: 018505000179AM20	Party Name:INNOVATIVE CUISINE PRIVATE LIMITED	Meet No/Date:NC/ 6/ MEET/ May/ 202122/ 1 27/05/2021	Status:Case Deferred
	HQ File Number: 018505000179AM20	RA File Number: 082404000379 AM20	Lic No/Date: 0810147301 21/02/2020	
	Decision Remarks:	NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., MoFPI for comments. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 22.07.2021.		

TA Comments : NA

30	Case No.: 018505000183AM20	Party Name:GORSIA PRIVATE LIMITED	Meet No/Date:NC/ 6/ MEET/ May/ 202122/ 1 27/05/2021	Status:Case Withdrawn
	HQ File Number: 018505000183AM20	RA File Number: 022404000195 AM20	Lic No/Date: 0210209793 26/02/2020	
	Decision Remarks:	NC considered the case as per agenda and noted that the subject AA of the firm has already been transferred to NC-5 on the basis of the decision taken in M.No.10/85 dated 21.01.2021. The Committee therefore, decided to withdraw the case from the agenda.		

TA Comments : NA

31	Case No.: 018505000192AM21	Party Name:NOVEL NUTRIENTSS PRIVATE LIMITED	Meet No/Date:NC/ 6/ MEET/ May/ 202122/ 1 27/05/2021	Status:Case Deferred
	HQ File Number: 018505000192AM21	RA File Number: 072404000314 AM20	Lic No/Date: 0710116325 03/04/2020	
	Decision Remarks:	NC considered the case as per agenda and noted that the firm was issued DL on 23.03.2021 to furnish reply. Their reply is still awaited. The Committee decided to send a reminder to the firm to expedite their reply. The case stands deferred to 22.07.2021.		

TA Comments : NA

32	Case No.: 018505000195AM21	Party Name:INDO PHYTOCHEM PHARMACEUTICALS	Meet No/Date:NC/ 6/ MEET/ May/ 202122/ 1 27/05/2021	Status:Case Withdrawn
	HQ File Number: 018505000195AM21	RA File Number: 052304000486 AM20	Lic No/Date: 0510414026 20/04/2020	
	Decision Remarks:	NC considered the case as per agenda and noted that the subject AA of the firm has already been approved by the Committee in M.No.10/85 dated 21.01.2021. The Committee therefore, decided to withdraw the case from the agenda.		

TA Comments : NA

33	Case No.: 018505000198AM21	Party Name:EICL LIMITED	Meet No/Date:NC/ 6/ MEET/ May/ 202122/ 1 27/05/2021	Status:Case Withdrawn
	HQ File Number: 018505000198AM21	RA File Number: 102404000001 AM21	Lic No/Date: 1010060468 24/04/2020	
	Decision Remarks:	NC considered the case as per agenda and noted that the subject AA of the firm has already been approved by the Committee in M.No.10/85 dated 21.01.2021. The Committee therefore, decided to withdraw the case from the agenda.		

TA Comments : NA

34	Case No.: 018505000202AM21	Party Name:DEEPKIRAN FOODS PRIVATE LIMITED	Meet No/Date:NC/ 6/ MEET/ May/ 202122/ 1 27/05/2021	Status:Case Deferred
	HQ File Number: 018505000202AM21	RA File Number: 082404000418 AM20	Lic No/Date: 0810147683 27/04/2020	
	Decision Remarks:	NC considered the case as per agenda and noted that the application of the firm is for fixation of norms for export of Pasta, Spaghetti, Macroni, Noodles etc. against import of Citric Acid, Dry yeast, Moisture Lock Powder, Seasoning Powder etc. The Committee observed that the use of import item in export product is not clear. Accordingly, the Committee decided ask the firm to appear for PH and make it clear for the Committee on the use of imported items in export products, wastage generated at various stages and manufacturing process etc. The case stands deferred to 22.07.2021.		

TA Comments : NA

35	Case No.: 018505000205AM21	Party Name:EICL LIMITED	Meet No/Date:NC/ 6/ MEET/ May/ 202122/ 1 27/05/2021	Status:Case Withdrawn
	HQ File Number: 018505000205AM21	RA File Number: 102404000005 AM21	Lic No/Date: 1010060482 08/05/2020	
	Decision Remarks:	NC considered the case as per agenda and noted that the subject AA of the firm has already been approved by the Committee in M.No.10/85 dated 21.01.2021. The Committee therefore, decided to withdraw the case from the agenda.		

TA Comments : NA

36	Case No.: 018505000226AM21	Party Name:HERMAN MILLER FURNITURE (INDIA) PRIVATE LIMITED	Meet No/Date:NC/ 6/ MEET/ May/ 202122/ 1 27/05/2021	Status:Case Deferred
	HQ File Number: 018505000226AM21	RA File Number: 072404000057 AM21	Lic No/Date: 0710116554 05/06/2020	
	Decision Remarks:	NC considered the case as per agenda and noted that on the basis of the comments of Technical Authority, i.e, DPIIT, it has been decided to call the firm for PH on similar case of the same firm. The Committee, therefore, decided to call the firm for PH for this case also. The case stands deferred to 22.07.2021.		

TA Comments : NA

37	Case No.: 018505000234AM21	Party Name:SENSO FOODS PRIVATE LIMITED	Meet No/Date:NC/ 6/ MEET/ May/ 202122/ 1 27/05/2021	Status:Case Approved
	HQ File Number: 018505000234AM21	RA File Number: 242404000017 AM21	Lic No/Date: 2410043130 15/06/2020	
	Decision Remarks:	NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., MoFPI vide OM No.E-14/15/2020-ED Dated 19.03.2021 allowing the following inputs; Export Items 1. Tea Premix (Regular) 25631.000 Kg 2. Coffee Premix (Regular) 23300.000 Kg 3. Tea Premix (Low Sugar) 3584.000 Kg 4. Coffee Premix (Low Sugar) 3584.000 Kg 5. Turmeric Latte Mix(Low Sugar) 2688.000 Kg 6. Tea Premix (Unsweetened) 9817.000 Kg 7. Coffee Premix (Unsweetened) 7854.000 Kg 8. Turmeric Latte Mix (Unsweetened) 3927.000 Kg 9. Hot Chocolate Premix (Regular) 3328.000 Kg 10. Flavored Milk (Regular) 8838.000 Kg 11. Capsule for Tea (Regular, Unsweetened, Low Sugar) 452.000 Kg 12. Capsule for Coffee (Regular, Unsweetened, Low Sugar) 452.000 Kg Import Items 1. Skimmed Milk Powder 17,563.000 Kg 2. Instant Whole Milk Powder 40,981.000 Kg RA may take subsequent consequential action accordingly.		

TA Comments : NA

38	Case No.: 018505000233AM21	Party Name:TASTEL FINE FOOD PRIVATE LIMITED	Meet No/Date:NC/ 6/ MEET/ May/ 202122/ 1 27/05/2021	Status:Case Deferred
	HQ File Number: 018505000233AM21	RA File Number: 039504000142 AM21	Lic No/Date: 0310836691 16/06/2020	
	Decision Remarks:	NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., MoFPI for comments. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 22.07.2021.		

TA Comments : NA

39	Case No.: 018505000238AM21	Party Name:YASHODA MICA AND MINING PRIVATE LIMITED	Meet No/Date:NC/ 6/ MEET/ May/ 202122/ 1 27/05/2021	Status:Case Deferred
	HQ File Number: 018505000238AM21	RA File Number: 132404000017 AM21	Lic No/Date: 1310049612 02/07/2020	
	Decision Remarks:	NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., DPIIT for comments. The Committee decided to send a reminder to DPIIT to expedite their comments. The case stands deferred to 22.07.2021.		

TA Comments : NA

40	Case No.: 018505000242AM21	Party Name:C L GUPTA EXPORTS LIMITED	Meet No/Date:NC/ 6/ MEET/ May/ 202122/ 1 27/05/2021	Status:Case Approved
	HQ File Number: 018505000242AM21	RA File Number: 052304000077 AM21	Lic No/Date: 0510414628 15/07/2020	
	Decision Remarks:	NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., DPIIT vide OM No.P-47011/151/2020-TSW Dated 10.03.2021 allowing the following inputs; Export Item Furniture (Home Office Desk return H-633-34R 1 Nos. 1. MDF 5MM= 0.0019 cbm, 2. MDF 7.5MM= 0.0142 cbm, 3. MDF 11MM= 0.0034 cbm, 4. MDF 15MM= 0.0034 cbm, 5. MS Finished Metal Frame =1 set, Drawer Channel 12” Black =4 Nos. 3300.000 Nos. Import Items 1 MDF 7.5 MM 2440*1220*5 MM 6.897 Cubic Meter 2. MDF 7.5 MM 2440*1220*7.5 MM 51.546 Cubic Meter 3. MDF 11 MM 2440*1220*11 MM 12.342 Cubic Meter 4. MDF 15.0 MM 2440*1220*15 MM 12.342 Cubic Meter 5. MS Finished Metal Frame 25 MM x 25 MM (of relevant specification) Net to Net 6. Drawer Channel 12” Black (of relevant specification) Net to Net RA may take subsequent consequential action accordingly.		

TA Comments : NA

41	Case No.: 018505000245AM21	Party Name:C L GUPTA EXPORTS LIMITED	Meet No/Date:NC/ 6/ MEET/ May/ 202122/ 1 27/05/2021	Status:Case Deferred
	HQ File Number: 018505000245AM21	RA File Number: 052304000076 AM21	Lic No/Date: 0510414627 15/07/2020	
	Decision Remarks:	NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., DPIIT for comments. The Committee decided to send a reminder to DPIIT to expedite their comments. The case stands deferred to 22.07.2021.		

TA Comments : NA

42	Case No.: 018505000246AM21	Party Name:C L GUPTA EXPORTS LIMITED	Meet No/Date:NC/ 6/ MEET/ May/ 202122/ 1 27/05/2021	Status:Case Deferred
	HQ File Number: 018505000246AM21	RA File Number: 052304000075 AM21	Lic No/Date: 0510414633 15/07/2020	
	Decision Remarks:	NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., DPIIT for comments. The Committee decided to send a reminder to DPIIT to expedite their comments. The case stands deferred to 22.07.2021.		

TA Comments : NA

43	Case No.: 018505000253AM21	Party Name:GOODRICH CEREALS	Meet No/Date:NC/ 6/ MEET/ May/ 202122/ 1 27/05/2021	Status:Case Approved
	HQ File Number: 018505000253AM21	RA File Number: 332404000006 AM21	Lic No/Date: 3310030713 21/07/2020	
	Decision Remarks:	NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., MoFPI vide OM No.E-14/14/2020-ED Dated 19.04.2021 allowing the following inputs; Export Item 1 Potato Powder, Potato Flour 14895.000 Kg 2. Dehydrated Mifled Potato Flakes 14895.000 Kg 3. Dehydrated Potato Flakes 29731.000 Kg Import Item Dehydrated Potato Flakes 60123.000 Kg RA may take subsequent consequential action accordingly.		

TA Comments : NA

44	Case No.: 018505000254AM21	Party Name:KOMATHA IMPEX PRIVATE LIMITED	Meet No/Date:NC/ 6/ MEET/ May/ 202122/ 1 27/05/2021	Status:Case Deferred
	HQ File Number: 018505000254AM21	RA File Number: 042404000054 AM21	Lic No/Date: 0410166905 21/07/2020	
	Decision Remarks:	NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., MoFPI for comments. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 22.07.2021.		

TA Comments : NA

45	Case No.: 018505000258AM21	Party Name:AGASTYA NUTRIFOOD INDUSTRIES LLP	Meet No/Date:NC/ 6/ MEET/ May/ 202122/ 1 27/05/2021	Status:Case Deferred
	HQ File Number: 018505000258AM21	RA File Number: 082404000103 AM21	Lic No/Date: 0810148243 28/07/2020	
	Decision Remarks:	NC considered the case as per agenda and noted that the application of the firm alongwith reply of DL has been forwarded to Technical Authority, i.e., MoFPI for comments. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 22.07.2021.		

TA Comments : NA

46	Case No.: 018505000261AM21	Party Name:DUKES CONSUMER CARE LIMITED	Meet No/Date:NC/ 6/ MEET/ May/ 202122/ 1 27/05/2021	Status:Case Deferred
	HQ File Number: 018505000261AM21	RA File Number: 092404000221 AM21	Lic No/Date: 0910069008 31/07/2020	
	Decision Remarks:	NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., MoFPI for comments. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 22.07.2021.		

TA Comments : NA

47	Case No.: 018505000260AM21	Party Name:INDO PHYTOCHEM PHARMACEUTICALS	Meet No/Date:NC/ 6/ MEET/ May/ 202122/ 1 27/05/2021	Status:Case Deferred
	HQ File Number: 018505000260AM21	RA File Number: 052304000114 AM21	Lic No/Date: 0510414820 05/08/2020	
	Decision Remarks:	NC considered the case as per agenda and noted that the firm was issued DL on 23.03.2021 to furnish reply. Their reply is still awaited. The Committee decided to send a reminder to the firm to expedite their reply. The case stands deferred to 22.07.2021.		

TA Comments : NA

48	Case No.: 018505000274AM21	Party Name:ADANI FOOD PRODUCTS PVT LTD	Meet No/Date:NC/ 6/ MEET/ May/ 202122/ 1 27/05/2021	Status:Case Approved
	HQ File Number: 018505000274AM21	RA File Number: 242404000032 AM21	Lic No/Date: 2410043209 21/08/2020	
	Decision Remarks:	NC considered the case as per agenda and noted that firm vide email dated 06.03.2021 has informed that they have their own sterilization equipments in their factory premises, as per address in IEC. RA may take an undertaking from the firm in this context at the time of EODC. The Committee based on the above information of the firm decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., MoFPI vide OM No.E-14011/19/2016-ED Dated 19.03.2021 allowing the following inputs; Export Item Kalounji Ground/Split/ETO Sterilized 54.460 MT Import Item Kalounji Seeds Whole(Pre import condition applicable) 54.733 MT Note: The export product Kalounji Ground/Split/ETO Sterilized made of Kalounji Seeds Whole should be of same variety, grade and origin as imported. RA may take subsequent consequential action accordingly.		

TA Comments : NA

49	Case No.: 018505000275AM21	Party Name:ADANI FOOD PRODUCTS PVT LTD	Meet No/Date:NC/ 6/ MEET/ May/ 202122/ 1 27/05/2021	Status:Case Approved
	HQ File Number: 018505000275AM21	RA File Number: 242404000033 AM21	Lic No/Date: 2410043210 21/08/2020	
	Decision Remarks:	NC considered the case as per agenda and noted that firm vide email dated 06.03.2021 has informed that they have their own sterilization equipments in their factory premises, as per address in IEC. RA may take an undertaking from the firm in this context at the time of EODC. The Committee based on the above information of the firm decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., MoFPI vide OM No.E-14011/19/2016-ED Dated 19.03.2021 allowing the following inputs; Export Item Cumin Ground Split/ETO Sterilized 54.460 MT Import Item Whole Cumin Raw (Pre import condition applicable) 54.733 MT Note: The export product Cumin Ground Split/ETO Sterilized made of Whole Cumin Raw should be of same variety, grade and origin as imported. RA may take subsequent consequential action accordingly.		

TA Comments : NA

50	Case No.: 018505000285AM21	Party Name:JABS INTERNATIONAL PRIVATE LIMITED	Meet No/Date:NC/ 6/ MEET/ May/ 202122/ 1 27/05/2021	Status:Case Withdrawn
	HQ File Number: 018505000285AM21	RA File Number: 039404000378 AM21	Lic No/Date: 0310837996 31/08/2020	
	Decision Remarks:	NC considered the case as per agenda and noted that the subject AA of the firm has already been rejected by the Committee in M.No.10/85 dated 21.01.2021. The Committee therefore, decided to withdraw the case from the agenda.		

TA Comments : NA

51	Case No.: 018505000287AM21	Party Name:EICL LIMITED	Meet No/Date:NC/ 6/ MEET/ May/ 202122/ 1 27/05/2021	Status:Case Approved
	HQ File Number: 018505000287AM21	RA File Number: 102404000041 AM21	Lic No/Date: 1010060637 08/09/2020	
	Decision Remarks:	NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., Tech.1 allowing the following inputs; Export Item Processed and Calcined Clays Kaolin whether or not calcined hydrated aluminium silicate 1.000 Kg Import Item Spray dried China clay (Containing 14% Crystalline Water)) 1.160 Kg RA may take subsequent consequential action accordingly.		

TA Comments :

Export Product No.	Sl.	ITC HS Code of Export Product	Export Product Description (As applied by the firm)	Export Product Description (As recommended by TA)	Export Product Qty. (As applied by the firm)	Export UOM(As applied by the firm)	Export Product Qty. (As recommended by TA)	Export UOM (As recommended by TA)
1		25070029		PROCESSED AND CALCINED CLAYS KAOLIN	719827.00	KILOGRAMS (KGS)	719827.00	
Export Product No.	Sl.	Import Item Sl. No.	ITC HS Code of Import Item	Import Item Description (As applied by the firm)	Import Item Description (As recommended by TA)	Import Item Qty. (As applied by the firm)	Import Item Qty. (As recommended by TA)	Remarks
1		1	25070029		SPRAY DRIED CHINA CLAY (CONTAINING 14 PERCENT CRYSTALLINE WATER)	835000.00	835000.00	
Export Product No.	Sl.	Import Item Sl. No.	Import UOM (As applied by the firm)	Import UOM (As recommended TA)	(As by	% wastage (As applied by the firm)	% wastage (As recommended by TA)	
1		1	KILOGRAMS (KGS)			0.00	0.00	

52	Case No.: 018505000290AM21	Party Name: BAGHMARI TEA CO LTD	Meet No/Date: NC/ 6/ MEET/ May/ 2021 22/ 1 27/05/2021	Status:Case Approved
	HQ File Number: 018505000290AM21	RA File Number: 022404000071 AM21	Lic No/Date: 0210210097 14/09/2020	
	Decision Remarks:	NC considered the case as per agenda and decided to ratify the norms of the AA on “Net to Net basis”. The grade, quality& origin of imported tea should match with the tea exported . Other regulations of FTP / HBP 2015-20 like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with. RA may take suitable consequential action accordingly.		

TA Comments : NA

53	Case No.: 018505000293AM21	Party Name:ADANI FOOD PRODUCTS PVT LTD	Meet No/Date:NC/ 6/ MEET/ May/ 202122/ 1 27/05/2021	Status:Case Approved
	HQ File Number: 018505000293AM21	RA File Number: 242404000042 AM21	Lic No/Date: 2410043241 15/09/2020	
	Decision Remarks:	NC considered the case as per agenda and noted that firm vide email dated 06.03.2021 has informed that they have their own sterilization equipments in their factory premises, as per address in IEC. RA may take an undertaking from the firm in this context at the time of EODC. The Committee based on the above information of the firm decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., MoFPI vide OM No.E-14011/19/2016-ED Dated 19.03.2021 allowing the following inputs; Export Item Cumin Ground Split/ETO Sterilized 50.500 MT Import Item Whole Cumin Raw (Pre import condition applicable) 50.753 MT Note: The export product Cumin Ground Split/ETO Sterilized made of Whole Cumin Raw should be of same variety, grade and origin as imported. RA may take subsequent consequential action accordingly.		

TA Comments : NA

54	Case No.: 018505000294AM21	Party Name:ADANI FOOD PRODUCTS PVT LTD	Meet No/Date:NC/ 6/ MEET/ May/ 202122/ 1 27/05/2021	Status:Case Approved
	HQ File Number: 018505000294AM21	RA File Number: 242404000043 AM21	Lic No/Date: 2410043242 15/09/2020	
	Decision Remarks:	NC considered the case as per agenda and noted that firm vide email dated 06.03.2021 has informed that they have their own sterilization equipments in their factory premises, as per address in IEC. RA may take an undertaking from the firm in this context at the time of EODC. The Committee based on the above information of the firm decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., MoFPI vide OM No.E-14011/19/2016-ED Dated 19.03.2021 allowing the following inputs; Export Item Corriander Ground Split/ETO Treated 49.510 MT Import Item Corriander Whole (Pre import condition applicable) 49.758 MT Note: The export product Coriander Powder made of Coriander Seeds should be of same variety, grade and origin as imported. RA may take subsequent consequential action accordingly.		

TA Comments : NA

55	Case No.: 018505000295AM21	Party Name: BALAJI AGRO PRIVATE LIMITED	Meet No/Date: NC/ 6/ MEET/ May/ 202122/ 1 27/05/2021	Status: Case Rejected
	HQ File Number: 018505000295AM21	RA File Number: 022404000073 AM21	Lic No/Date: 0210210106 16/09/2020	
	Decision Remarks:	NC considered the case as per agenda and noted that the application of the firm is for import of Black Tea against export of Blended Black Tea. The Committee also observed that after blending, the quantity of Blended Black Tea in export product comes less than the imported Unblended Black Tea. After blending of the import item with other indigenous item the quantity of the export product should have been more than the import item. The Committee therefore, decided to reject the case with direction to the firm to pay Custom Duty and applicable interest for regularisation of the case. RA may take subsequent consequential action accordingly.		

TA Comments : NA

56	Case No.: 018505000303AM21	Party Name:DJ SONS CONSUMER GOODS PRIVATE LIMITED	Meet No/Date:NC/ 6/ MEET/ May/ 202122/ 1 27/05/2021	Status:Case Rejected
	HQ File Number: 018505000303AM21	RA File Number: 052304000165 AM21	Lic No/Date: 0510415313 25/09/2020	
	Decision Remarks:	NC considered the case as per agenda and noted that the application of the firm is for import of Unblended African Black Tea against export of Blended Black Tea. The Committee also observed that after blending, the quantity of Blended Black Tea in export product comes less than the imported Unblended African Black Tea. After blending of the import item with other indigenous item the quantity of the export product should have been more than the import item. The Committee therefore, decided to reject the case with direction to the firm to pay Custom Duty and applicable interest for regularisation of the case. RA may take subsequent consequential action accordingly.		

TA Comments : NA

57	Case No.: 018505000306AM21	Party Name:HERMAN MILLER FURNITURE (INDIA) PRIVATE LIMITED	Meet No/Date:NC/ 6/ MEET/ May/ 202122/ 1 27/05/2021	Status:Case Deferred
	HQ File Number: 018505000306AM21	RA File Number: 072404000152 AM21	Lic No/Date: 0710117069 28/09/2020	
	Decision Remarks:	NC considered the case as per agenda and noted that on the basis of the comments of Technical Authority, i.e, DPIIT, it has been decided to call the firm for PH on similar case of the same firm. The Committee, therefore, decided to call the firm for PH for this case also. The case stands deferred to 22.07.2021.		

TA Comments : NA

58	Case No.: 018505000310AM21	Party Name:SSK EXPORTS LIMITED	Meet No/Date:NC/ 6/ MEET/ May/ 202122/ 1 27/05/2021	Status:Case Approved
	HQ File Number: 018505000310AM21	RA File Number: 022404000085 AM21	Lic No/Date: 0210210138 06/10/2020	
	Decision Remarks:	NC considered the case as per agenda and decided to ratify the norms of the AA on “Net to Net basis”. The grade, quality& origin of imported tea should match with the tea exported . Other regulations of FTP / HBP 2015-20 like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with. RA may take suitable consequential action accordingly.		

TA Comments : NA

59	Case No.: 018505000313AM21	Party Name:SWANI SPICE MILLS PVT LTD	Meet No/Date:NC/ 6/ MEET/ May/ 202122/ 1 27/05/2021	Status:Case Approved
	HQ File Number: 018505000313AM21	RA File Number: 039504000410 AM21	Lic No/Date: 0310838788 08/10/2020	
	Decision Remarks:	NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., MoFPI vide OM No.E-14011/18/2020-ED Dated 27.01.2021 allowing the following inputs; Export Item Coriander Powder 495.050 MT Import Item Coriander Seed and Splits 500.000 MT Note: The export product Coriander Powder made of Coriander Seeds should be of same variety, grade and origin as imported. RA may take subsequent consequential action accordingly.		

TA Comments : NA

60	Case No.: 018505000318AM21	Party Name:ACCORD INDIA INTERNATIONAL PRIVATE LIMITED	Meet No/Date:NC/ 6/ MEET/ May/ 202122/ 1 27/05/2021	Status:Case Deferred
	HQ File Number: 018505000318AM21	RA File Number: 022404000095 AM21	Lic No/Date: 0210210162 19/10/2020	
	Decision Remarks:	NC considered the case as per agenda and noted that the import item of the firm is for RM-Tea Dust for export of Instant Tea Extract. The Committee also noted that in some other similar case, Tea Board has been requested for clarification on whether import of Tea dust is permissible for use in export product. The clarifications from Tea Board is awaited. The Committee decided to write Tea Board with reference to the above mentioned application of the firm seeking clarification for permissibility of import of Tea dust. The case stands deferred to 22.07.2021.		

TA Comments : NA

61	Case No.: 018505000319AM21	Party Name:BLUEBERRY AGRO PRODUCTS PRIVATE LIMITED	Meet No/Date:NC/ 6/ MEET/ May/ 202122/ 1 27/05/2021	Status:Case Deferred
	HQ File Number: 018505000319AM21	RA File Number: 039404000544 AM21	Lic No/Date: 0310839005 20/10/2020	
	Decision Remarks:	NC considered the case as per agenda and noted that the import item of the firm is for RM-Tea Dust for export of Instant Tea Extract. The Committee also noted that in some other similar case, Tea Board has been requested for clarification on whether import of Tea dust is permissible for use in export product. The clarifications from Tea Board is awaited. The Committee decided to write Tea Board with reference to the above mentioned application of the firm seeking clarification for permissibility of import of Tea dust. The case stands deferred to 22.07.2021.		

TA Comments : NA

62	Case No.: 018505000320AM21	Party Name:LUBI GEL LIMITED	Meet No/Date:NC/ 6/ MEET/ May/ 202122/ 1 27/05/2021	Status:Case Deferred
	HQ File Number: 018505000320AM21	RA File Number: 132404000048 AM21	Lic No/Date: 1310049709 21/10/2020	
	Decision Remarks:	NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e, MoFPI for comments. The Committee decided to request MoFPI to expedite their comments. The case stands deferred to 22.07.2021.		

TA Comments : NA

63	Case No.: 018505000324AM21	Party Name:VENKATESH FOOD INDUSTRIES	Meet No/Date:NC/ 6/ MEET/ May/ 202122/ 1 27/05/2021	Status:Case Deferred
	HQ File Number: 018505000324AM21	RA File Number: 052404000389 AM21	Lic No/Date: 0510415712 02/11/2020	
	Decision Remarks:	NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e, MoFPI for comments. The Committee decided to request MoFPI to expedite their comments. The case stands deferred to 22.07.2021.		

TA Comments : NA

64	Case No.: 018505000328AM21	Party Name:SUMRAN AGRO PRIVATE LIMITED	Meet No/Date:NC/ 6/ MEET/ May/ 202122/ 1 27/05/2021	Status:Case Deferred
	HQ File Number: 018505000328AM21	RA File Number: 022404000100 AM21	Lic No/Date: 0210210214 11/11/2020	
	Decision Remarks:	NC considered the case as per agenda and noted that both the import and export items under the subject AA is Black Tea. The Committee decided to seek clarification from the firm whether there is any blending in export product or the export product is same as it is imported without any blending. The case stands deferred to 22.07.2021.		

TA Comments : NA

65	Case No.: HQRNORM APPLY 00043352AM21	Party Name:VADILAL INDUSTRIES LIMITED	Meet No/Date:NC/ 6/ MEET/ May/ 202122/ 1 27/05/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00043352AM21	RA File Number: 08AA04003938 AM21	Lic No/Date: 0811000132 21/12/2020	
	Decision Remarks:	NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e, MoFPI for comments. The Committee decided to request MoFPI to expedite their comments. The case stands deferred to 22.07.2021.		

TA Comments : NA

66	Case No.: HQRNORM APPLY 00045118AM21	Party Name:BOTANIC HEALTHCARE PRIVATE LIMITED	Meet No/Date:NC/ 6/ MEET/ May/ 202122/ 1 27/05/2021	Status:Case Approved
	HQ File Number: HQRNORM APPLY 00045118AM21	RA File Number: 09AA04002896 AM21	Lic No/Date: 0911000073 23/12/2020	
	Decision Remarks:	NC considered the case as per agenda and noted that similar application of the firm with same export/import items have already been approved in M.No.10/85 dated 21.01.2021 on the basis of the comments of the Technical Authority, i.e., Tech.2. Based on that the Committee decided to fix the norms of the present AA allowing the following inputs; Export Item Shilajit Extract 50% (% Fulvic Acid NLT 50%) 1.000 Kg Import Item Shilajit Stone (% Fulvic Acid 6.5%) 7.690 Kg RA may take subsequent consequential action accordingly.		

TA Comments : NA

67	Case No.: HQRNORM APPLY 00046763AM21	Party Name:GRIFFITH FOODS PRIVATE LIMITED	Meet No/Date:NC/ 6/ MEET/ May/ 202122/ 1 27/05/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00046763AM21	RA File Number: 07AA04006081 AM21	Lic No/Date: 0711000158 24/12/2020	
	Decision Remarks:	NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e, MoFPI for comments. The Committee decided to request MoFPI to expedite their comments. The case stands deferred to 22.07.2021.		

TA Comments : NA

68	Case No.: HQRNORM APPLY 00046937AM21	Party Name:GRIFFITH FOODS PRIVATE LIMITED	Meet No/Date:NC/ 6/ MEET/ May/ 202122/ 1 27/05/2021	Status:Case Approved
	HQ File Number: HQRNORM APPLY 00046937AM21	RA File Number: 07AA04006090 AM21	Lic No/Date: 0711000159 24/12/2020	
	Decision Remarks:	NC considered the case as per agenda and noted that similar application of the firm with same export/import items have already been approved in M.No.3/85 dated 13.08.2020 on the basis of the comments of the Technical Authority, i.e., MoFPI . Based on that the Committee decided to fix the norms of the present AA allowing the following inputs; Export Item Hot &Spicy Marinade D180458A 48000.000 Kg Import Item Angel Yeast Extract TD11 4848.000 Kg RA may take subsequent consequential action accordingly.		

TA Comments : NA

69	Case No.: HQRNORM APPLY 00046940AM21	Party Name:GRIFFITH FOODS PRIVATE LIMITED	Meet No/Date:NC/ 6/ MEET/ May/ 202122/ 1 27/05/2021	Status:Case Approved
	HQ File Number: HQRNORM APPLY 00046940AM21	RA File Number: 07AA04006088 AM21	Lic No/Date: 0711000164 24/12/2020	
	Decision Remarks:	NC considered the case as per agenda and noted that similar application of the firm with same export/import items have already been approved in M.No.3/85 dated 13.08.2020 on the basis of the comments of the Technical Authority, i.e., MoFPI . Based on that the Committee decided to fix the norms of the present AA allowing the following inputs; Export Item Flour Breader D180459 432000.000 Kg Import Item Panko 105 106792.000 Kg RA may take subsequent consequential action accordingly.		

TA Comments : NA

70	Case No.: HQRNORM APPLY 00068510AM21	Party Name:GLAMY CANDY PRIVATE LIMITED	Meet No/Date:NC/ 6/ MEET/ May/ 202122/ 1 27/05/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00068510AM21	RA File Number: 07AA04005774 AM21	Lic No/Date: 0711000350 22/01/2021	
	Decision Remarks:	NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e, MoFPI for comments. The Committee decided to request MoFPI to expedite their comments. The case stands deferred to 22.07.2021.		

TA Comments : NA

71	Case No.: HQRNORM APPLY 00104321AM21	Party Name:DP COCOA PRODUCTS LLP	Meet No/Date:NC/ 6/ MEET/ May/ 202122/ 1 27/05/2021	Status:Case Approved
	HQ File Number: HQRNORM APPLY 00104321AM21	RA File Number: 30AA04005153 AM21	Lic No/Date: 3011000373 16/03/2021	
	Decision Remarks:	NC considered the case as per agenda and noted that similar application of the firm with same export/import items have already been approved in M.No.8/85 dated 03.12.2020 on the basis of the comments of the Technical Authority, i.e., MoFPI furnished vide OM No.E-14011/1/2017-ED Dated 08.10.2020 . Based on that the Committee decided to fix the norms of the present AA allowing the following inputs; Export Item Cocoa Butter 18600.000 Kg Cocoa Powder 21186.000 Kg Import Item Ghana Cocoa Liquor Natural 37572.000 Kg RA may take suitable consequential action accordingly.		

TA Comments : NA

72	Case No.: HQRNORM APPLY 00105558AM21	Party Name:VKC NUTS PRIVATE LIMITED	Meet No/Date:NC/ 6/ MEET/ May/ 202122/ 1 27/05/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00105558AM21	RA File Number: 18AA04000151 AM21	Lic No/Date: 1811000006 17/03/2021	
	Decision Remarks:	NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e, MoFPI for comments. The Committee decided to request MoFPI to expedite their comments. The case stands deferred to 22.07.2021.		

TA Comments : NA

73	Case No.: HQRNORM APPLY 00107554AM21	Party Name:SUPERHOUSE LIMITED	Meet No/Date:NC/ 6/ MEET/ May/ 202122/ 1 27/05/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00107554AM21	RA File Number: 06AA04004338 AM21	Lic No/Date: 0611000262 19/03/2021	
	Decision Remarks:	NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e, DPIIT for comments. The Committee decided to request DPIIT to expedite their comments. The case stands deferred to 22.07.2021.		

TA Comments : NA

74	Case No.: HQRNORM APPLY 00114805AM21	Party Name:AAN CLOTHINGS LLP	Meet No/Date:NC/ 6/ MEET/ May/ 202122/ 1 27/05/2021	Status:Case Withdrawn
	HQ File Number: HQRNORM APPLY 00114805AM21	RA File Number: 05AA04041179 AM21	Lic No/Date: 0511001970 26/03/2021	
	Decision Remarks: NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.			

TA Comments : NA

75	Case No.: HQRNORM APPLY 00000352AM22	Party Name:SARITA HANDA EXPORTS PRIVATE LIMITED	Meet No/Date:NC/ 6/ MEET/ May/ 202122/ 1 27/05/2021	Status:Case Withdrawn
	HQ File Number: HQRNORM APPLY 00000352AM22	RA File Number: 05AA04043754 AM21	Lic No/Date: 0511002050 01/04/2021	
	Decision Remarks:	NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.		

TA Comments : NA

76	Case No.: HQRNORM APPLY 00011965AM22	Party Name:AAN CLOTHINGS LLP	Meet No/Date:NC/ 6/ MEET/ May/ 202122/ 1 27/05/2021	Status:Case Withdrawn
	HQ File Number: HQRNORM APPLY 00011965AM22	RA File Number: 05AA04002561 AM22	Lic No/Date: 0511002173 12/04/2021	
	Decision Remarks:	NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.		

TA Comments : NA

77	Case No.: HQRNORM APPLY 00028480AM22	Party Name:GELTEC PRIVATE LIMITED	Meet No/Date:NC/ 6/ MEET/ May/ 202122/ 1 27/05/2021	Status:Case Approved
	HQ File Number: HQRNORM APPLY 00028480AM22	RA File Number: 03AA04029911 AM21	Lic No/Date: 0311002610 28/04/2021	
	Decision Remarks:	NC considered the case as per agenda and decided to fix the norms of the AA on “Net to Net” on the basis of the comments of the Technical Authority, i.e., Tech.2, allowing the following inputs; Export Item Cartilox Sachet (Each Sachet Contain 0.01 Kg Fortigel B (Collagen Peptide)) 990000.000 Nos Collamax Sachet (Each Sachet Contain 0.01 Kg Fortigel B (Collagen Peptide)) 250000.000 Nos Import Item Fortigel B (Collagen Peptide) 9900.000 Kg Fortigel B (Collagen Peptide) 2500.000 Kg RA may take subsequent consequential action accordingly.		

TA Comments : NA